

**Court-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 97 of 2013 &**  
**IA-56 of 2014**

**Dated : 4<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran**  
**Ms. Swagatika Sahoo**  
**Ms. Poorva Sehgal**

**Counsel for the Respondent(s) : Mr. Pradeep Misra and**  
**Mr. Shashank Pandit for R-2**

**ORDER**

The Learned Counsel for the Respondent seeks some more time for filing reply to the amendment application. Accordingly, he is directed to file the same on or before 18.2.2014 after serving copy on the other side.

Post the matter for further hearing on **18.02.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/kt**